

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
AT PUNE

ORIGINAL APPLICATION No.109 OF 2022 (WZ)

HASMUKHBHAI BACHECHARBHAI PARMAR

APPLICANT

V/s

NOTIFIED AREA AUTHORITY OF ANKLESHWAR
& OTHERS

RESPONDENTS

REPLY ON BEHALF OF
RESPONDENT No.1

MAY IT PLEASE THE HON'BLE TRIBUNAL

1. At the outset, the Original Application as filed by the Applicant is devoid of any material and is liable to be dismissed with cost. The Respondent No.1 submits that, the statements and averments made in the said Application are not admitted by this Respondent and hence denied, except so far they are expressly admitted herein under. The Respondent No.1 reserves its right/liberty to file a detailed reply as and when required by this Hon'ble Tribunal. The Applicant herein has made allegations against the Respondent Authorities as well as the Respondent No.1, but has failed to substantiate the same.

I. PRELIMINARY OBJECTIONS

2. It is submitted that cause of action for filing an application under the provisions of the National Green Tribunal Act, 2010 cannot accrue on the day when a person discovers the act of environmental damage. This Hon'ble Tribunal has rejected the proposition of 'Discovery Rule' being applicable to patent event perceptible to the public at large and therefore by no stretch of imagination can the cause of action for filing an application under the provisions of the said act could accrue on the day when such alleged environmental damage is discovered by the party. The Applicant is claiming compensation from the Respondents. S.15 of the Act says that the Tribunal has the power to grant relief, compensation and restitution. S.17 of the Act says that the liability to pay relief or compensation is to be determined by the Hon'ble Tribunal after perusing the documents and records in the case in hand. It is worthwhile to mention herein that, under the National Green Tribunal, Practice & Procedure Rules 2011 and more specifically under Rule 8, it is mandatory upon the Applicant seeking compensation from this Hon'ble Tribunal to file the application for relief and compensation under Form 2 by disclosing all material particulars. It is further pointed out that, under Rule 12 it is

mandatory upon the Applicant seeking compensation from this Hon'ble Tribunal to pay stamp duty equivalent to 1% of the amount of compensation claimed. It appears that the Applicant has not undergone the said exercise and hence the application U/s 15 would thus not be maintainable. It is submitted that, if this Hon'ble Tribunal comes to the conclusion that, in view of the legal provisions narrated above, the application of the Applicant is not maintainable before this Tribunal then the Hon'ble Tribunal would have no jurisdiction to entertain the present application and thus the application would have to be rejected with costs.

II FACTS OF THE CASE

3. The Respondent No.1 submits that the Government of Gujarat vide its notification dated 1st April 2008 and more specifically under the power conferred upon it vide Sections 16 & 16 A of the Gujarat Industrial Development Act, 1962 constituted the Notified Areas in the State of Gujarat. The Notified Area consists of a Notified Authority, which is having a Chief Officer, who is empowered to administer day to day affairs of the Authority. In every notified area there is a committee called "the Board of Management"

appointed by the Government. The Board of Management consists of the following members, namely:

- (a) The President of the Industries Association of the notified area.
- (b) The Honorary Secretary of the Industries Association of the notified area.
- (c) Two members, other than the members specified in clause (1) and (2), as may be nominated by the Industries Association of the notified area.
- (d) One representative of industries as may be nominated by the Corporation.
- (e) One representative from amongst the local residents as may be nominated by the Board of Management.
- (f) Two officers not below the rank of Assistant Manager or Deputy Executive Engineer, as may be nominated by the Corporation
- (g) One officer not below the rank of Assistant Manager or Deputy Executive Engineer, shall be nominated by the Corporation as the Chief Officer, who shall be the Secretary of the Board of Management.

4. The Respondent No.1 and the Board of Management has to perform its functions and duties in accordance with the provisions of the Gujarat Municipalities Act, 1963 providing basic services to the member industries. Ankleshwar Industries Association was established in 1978 by the industries located in Ankleshwar GIDC estate. There are at present 105 drainage connection holders who

have CC&A and discharging their treated effluent to Final Effluent Treatment Plant (FETP) of Narmada Clean Tech (NCT) and other 245 CC&A holders are sending their effluent to ETP of ETL (Enviro Technology Limited) and after treatment, ETL discharging treated effluent to FETP for deep sea discharge.

5. Narmada Clean Tech, is a company in the business of wastewater management and disposal. It is a subsidiary of Gujarat Industrial Development Corporation (GIDC) and also jointly promoted by Member Industries of Ankleshwar, Jhagadia and Panoli Industrial Estates. The initial project comprised of a Final Effluent Treatment Plant to receive and polish the treated effluent from the three estates and then convey this effluent into deep sea in the Gulf of Khambhat, where it is discharged through scientifically designed diffuser, where instantaneous dispersion and large dilutions exists. This system is in operation since end of 2006. The permitted capacity of this installation is 40 MLD. The main objective of Narmada Clean Tech is to provide environmentally safe treatment and to dispose of treated water deep into the sea keeping Amlakhadi, Narmada Estuarine Zone and nearby area free from pollution and thereby protecting aquatic life.

6. Narmada Clean Tech has received consolidated Consent and Authorisation from the Respondent No.2 on 10th August 2022 and the same is valid and subsisting till 24th July 2026. Copy of the consent and authorisation is annexed hereto and marked as **ANNEXURE – R-1**.
7. The Respondent No.1 has undertaken the work of controlling of water overflow into Amravati River at the time of heavy rainfall. The Ankleshwar industrial estate is spread over an area of 1600 hectare out of which approximately 400 hectares' area have natural gradient towards Amravati river and during heavy rainfall (upto 1 inch), around 100 Million Litre rainwater likely to flow towards Amravati river which is practically difficult to handle and there is very chances of overflow to the river. The action plan in respect of the said work has been submitted by the Respondent No.1 to the Respondent No.2 in compliance to its directions dated 15th November 2022. The said work includes laying of pipeline, upgradation of Pumping Station, installation of online monitoring etc. Copy of the Action Plan is annexed hereto and marked as **ANNEXURE – R-2**.
8. The Respondent No.1 submits that the allegation of the fish kill on account of direct discharge by the industries by the Applicant is

totally baseless, unsubstantiated and based on his own surmises. The Respondent No.2 has repeatedly collected the samples and tested the same in its laboratory. The results are well within the parameters. The Respondent No.1 submits that in view of the facts narrated above, nothing survives in the present case and the same thus needs to be disposed off.

PUNE
DATE: 19/01/2023



ADVOCATE FOR RESPONDENT NO.1

NOTARY

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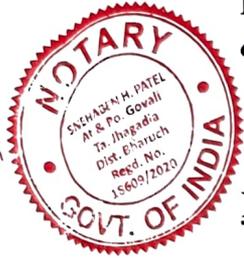
RESPONDENTS

AFFIDAVIT IN SUPPORT

MAY IT PLEASE THE HON'BLE TRIBUNAL

I, Vipul Gajera, aged about 37 years, occupation: JOB having office at PLOT NO-618/619, AIA COMMUNITY CENTRE, GIDC, ANKLESHWAR, DIST BHARUCH, GUJARAT-393002, do hereby state on solemn affirmation as under: -

1. I say that I am the Chief Officer of Respondent No.1. I say that I am aware of the facts and circumstances of the present case and hence am able to depose the same on oath.
2. I say that I am filing the reply to the present Original Application. I say that the contents of the said Reply and the present affidavit are true and correct to the best of my knowledge, information, and belief.

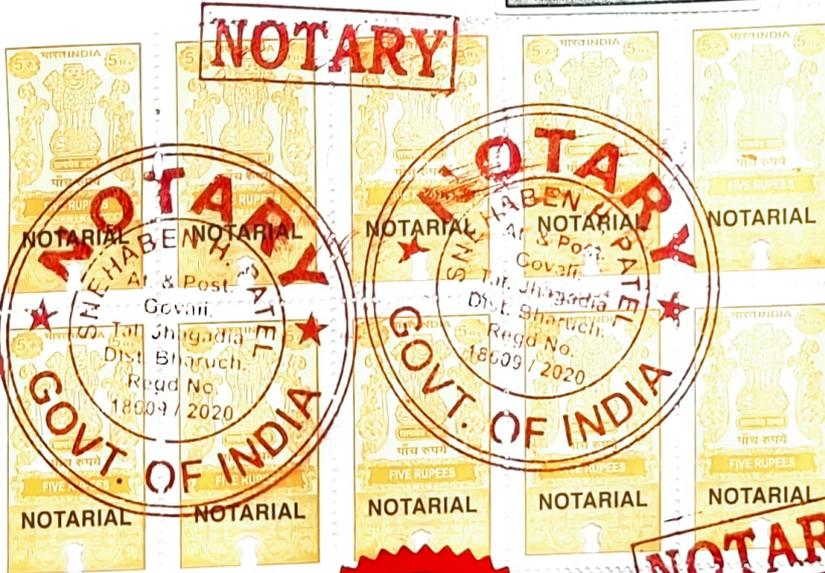


NOTARY

WHATEVER stated herein above is true and correct to the best of my knowledge and belief and for the same I have signed hereunder at 18th on Wed. day of January, 2023.




Deponent



Solemnly Affirmed / Declared
Sworn Before Me

SNEHABEN H. PATEL
NOTARY, (Govt. of India)

Regd. No.: 411 / 2023
Date: 11 8 JAN, 2023



210 ANNEXURE - R-1.
GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

By R.P.A.D.

CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A)
CCA NO: AWH-119846

NO:GPCB/ANK/CCA-1015(40)/ID-27833/680497

Date: 10/08/2022

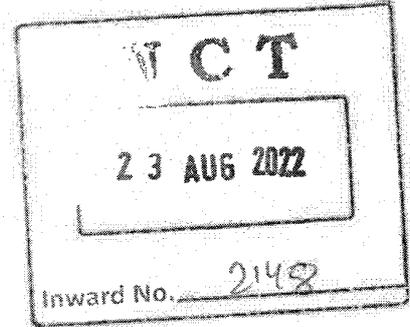
In exercise of the power conferred under section - 25 of the Water (Prevention and Control of Pollution) Act-1974, under section - 21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management and Trans-boundary Movement) Rule-2016, framed under the E(P)Act-1986.

And whereas Board has received consolidated application dated 27/07/2021 with inward no. 199243 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts, Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid Environmental Acts)

To,
M/s. NARMADA CLEAN TECH (NCT),
AT: SURTI BHAGOR,
UMARWADA ROAD,
NEAR GUJARAT GAS CO. LTD.,
ANKLESHWAR, DIST: BHARUCH.

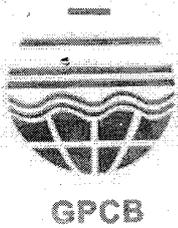


1. **Consent Order No: AWH-119846, Date of Issue 02/07/2022, Valid up to 24/07/2026.**
2. The consent to operate under Water Act -1974, Air Act - 1981 and Authorization under the Hazardous & Other Waste (Management and Trans-boundary Movement) Rule-2016 framed under the Environment (Protection) Act, 1986 for collection of treated effluent from member industrial units of Ankleshwar and Panoli Industrial estates; conveyance of the collected effluent up to the inlet of FINAL EFFLUENT TREATMENT PLANT (FETP) located at Vill; Piraman, Dist: Bharuch; operation of FETP having 40 MLD capacity and use of new outlet for the discharge of treated effluent from the FETP - Ankleshwar.

To convey treated effluent from outlet of FETP-Ankleshwar (40 MLD) and treated effluent from Jhagadia Pipeline Project (35 MLD) to Booster pumping station through effluent conveyance pipeline with 43.6 kms onshore from FETP-Ankleshwar and 61 km onshore from Jhagadia FPS, 1.8 Kms onshore pipeline from FPS to Land fall point and 9.37 kms offshore pipeline from Land fall point to Marine Outfall Point having capacity to the tune of 75 MLD, into deep Sea of Kantiajal village, Dist: Bharuch in the Gulf of Khambhat, through well designed diffuser at a point recommended by NIO i.e. Latitude 21° 28' 10.2"N Longitude 72° 33' 45" E.

3. SPECIFIC CONDITIONS:

- 3.1 All the conditions specified in NOC, CRZ Clearance shall be complied with by the operating authority.
- 3.2 Total treated effluent to be received at Booster pumping station shall not exceed 75 MLD (40 MLD from FETP through 43.6 KM pipeline and 35 MLD from JPP through 61 KM pipeline).
- 3.3 Discharge of treated effluent from Booster pumping station to Land fall point (1.8 KM) and Land fall point to Marine Outfall Point in deep Sea (9.37 KM) shall achieve prescribed norms.
- 3.4 The applicant shall install and commission continuous monitoring system at the outlet of FETP, for on-line monitoring of parameters pH, TOC, DO, BOD, COD, NH₃-N etc.
- 3.5 There shall not be any industrial wastewater discharge into Amlakhadi from FETP directly or indirectly.
- 3.6 NCT shall comply & follow time bound action plan submitted by NCT. (Short term & Long term).
- 3.7 NCT shall carryout modification / up-gradation in FETP to achieve prescribed deep Sea norms & strengthening of monitoring system for improvement of inlet quality of FETP as per action plan submitted.
- 3.8 NAA/GIDC / NCT shall be responsible for the collection of the treated effluent from GIDC estates of Ankleshwar and Panoli and its conveyance up to inlet of FETP-Ankleshwar and subsequent conveyance after finishing treatment at FETP (from the outlet of FETP) into the deep Sea.
- 3.9 NCT shall be responsible for the treatment of effluent received from GIDC estates of Ankleshwar and Panoli to achieve prescribed norms.
- 3.10 NCT shall maintain the record of the member industries regarding the quality of effluent discharged into FETP.
- 3.11 NCT shall inform immediately to the GPCB regarding termination/ suspension of the membership of their member units, if any.
- 3.12 No any new/additional discharge or connection shall be given in Ankleshwar and Panoli area without permission of the Board.
- 3.13 NCT shall have to carry out post project monitoring for effluent quality at FETP marine out fall & shall have to submit the reports to Head Office, GPCB & Regional office -Ankleshwar and CPCB every month.
- 3.14 NCT shall have to abide by the norms evolved by the concern authority for marine disposal time to time.
- 3.15 NCT shall have to install the required system, keeping the provisions, with built-in measures for retrofitting, in case of the eventualities of unacceptable pollution load.
- 3.16 NCT shall have to take up a study to ascertain COD contributed by chlorides & Sulphates in the untreated and treated effluent at FETP & to submit a report.
- 3.17 The recommendation made by NEERI in their study report shall be complied with.



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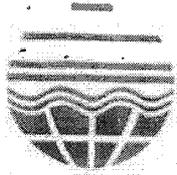
4. CONDITION UNDER THE WATER ACT:

- 4.1 The quantity of total water consumption shall not exceed **385 KL/day**. (Break up as below).
 a) Domestic: 25 KL/Day
 b) Industrial: 20 KL/Day
 c) Gardening: 340 KL/Day
- 4.2 The quantity of total waste water generation shall not exceed **2.8 KL/day**. (Break up as below).
 a) Domestic: - 2.8 KL/Day
 b) Industrial: Nil
- 4.3 Discharge of treated effluent from FETP shall not exceed 40 MLD in case.
- 4.4 Sewage shall be disposed of through septic tank/soak pit system.
- 4.5 NCT shall affix of water meters as per Section 4 (1) of the water (Prevention and Control of Pollution) Cess Act - 1977 for the purpose of measuring and recording the quantity of water consumed at such places as may be required, within 15 days and it shall be presumed that the quantity indicated by the meter has been consumed by the NCT until the contrary is proved.
- 4.6 NCT shall operate the effluent treatment system in order to achieve the quality of the treated effluent conforming to the following standards.

Parameters	Max. permissible values (in milligram/litre except for pH and Temperature) for discharge of treated effluent into Sea
pH	6-9
Biological Oxygen Demand, BOD ₅ , 27° C	100
Chemical Oxygen Demand (COD)	500
Total Suspended Solids (TSS)	100
Temperature, ° C	Shall not exceed more than 5° C above ambient water temperature
Oil & Grease	10
Ammonical -Nitrogen	50
Total Kjeldahl Nitrogen (TKN)	50
Nitrate- Nitrogen	50
Flouride	15
Sulphides, as S	5
Phenolic compounds (as C ₆ H ₅ OH)	5
Total Residual Chlorine	1
Zinc	15
Iron	3
Copper	3
Trivalent Chromium	2
Manganese	2
Nickel	3
Arsenic	0.2

Cyanide, as CN	0.2
Vanadium	0.2
Lead	0.1
Hexavalent Chromium	0.1
Selenium	0.05
Cadmium	0.05
Mercury	0.01
Bio-assay test	90 % Survival of fish after 96 hours in 100 % effluent.
Colour & Odor	All efforts shall be made to remove Colour & unpleasant odour as far as possible
Insecticides / Pesticides	Absent

- 4.7 The above parameters are prescribed with following conditions:
- Discharge of treated effluent into Sea shall be through proper marine outfall.
 - There shall be minimum initial dilution of 150 times at the point of discharge and a minimum dilution of 1500 times at a point 100 m away from discharge point. In this regards, CETP shall carry out periodical (atleast once in three years) study for ensuring the above parameters & submit a report to the Board.
- 4.8 The effluent conforming to the above standards shall be discharged in to deep Sea through an underground on shore pipeline of 43.6 kms length with landfall point at the location LAT 21°28'10"N; LONG 72°40'10"E & off shore submarine pipeline of 9.37 kms length having well designed diffuser system at the location LAT 21° 28'10.2"N LONG 72°33'45"E in the deep Sea of Gulf of Khambhat as recommended by NIO.
- 4.9 NCT shall receive the treated effluent from member units located in GIDC estates of Ankleshwar and Panoli conforming to the designed norms only so as to achieve the norms of the finally treated effluent as specified in the condition above.
- 4.10 Storm water shall not be mixed with the industrial effluent. Disposal system for storm water shall be provided separately.
- 4.11 The treated effluent shall be pumped from outlet of FETP without any intermediary storage and conveyed to booster pumping station for further disposal into deep Sea.
- 4.12 All the effluent treatment units shall be operated and maintained efficiently so that the treated effluent always conforms to the specifications referred in condition above.
- 4.13 NCT shall have to monitor performance of every treatment unit of FETP by collecting effluent samples on a daily bases & shall have to maintain records & to submit the same as and when asked.
- 4.14 NCT shall provide impervious tanks/ HDPE tanks/ impervious guard ponds to hold effluent for atleast 72 hours but shall never discharge any untreated effluent into the environment. In the case of either maintenance of the FETP or process disturbances, effluent not complying with the specified norms shall be stored & further reprocessed in the treatment plant before final discharge.
- 4.15 NCT shall instruct & make sure that every member shall have to make storage facilities to store the effluent for at least 72 hours in an impervious acid proof brick lining tank/ HDPE tank.



GPCB

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- 4.16 Good house keeping shall be maintained within the FETP premises. All pipes, valves & drains shall be leak proof. Floor washing shall be admitted into the effluent collection system for subsequent treatment and disposal.
- 4.17 In order to enable the Board to perform its functions of ascertaining the standards of effluent laid down by it for the discharge of the effluent under the condition no. 4.6 of this order complied with by the FETP while causing discharge of effluent, the applicant shall have to submit every month the analysis report of the samples of effluent got collected and analyzed by one of the laboratories recognized by the Board.
- 4.18 NCT shall carry out regular maintenance of the underground pipeline to avoid any spillage or leakage during conveyance of the effluent.
- 4.19 NCT shall constitute a monitoring committee for monitoring of the effluent discharged by member units in the GIDC underground drainage system.
- 4.20 NCT shall have only one outlet for the discharge of treated effluent and no effluent shall be discharged without requisite treatment and without meeting with the GPCB norms. Convenient easy approach shall be provided at the outlet for ease of sampling. NCT shall not keep any bypass line or system, or loose or flexible pipe for discharging effluent outside or even within the FETP.
- 4.21 NCT shall monitor the ground water quality around the impervious guard ponds regularly & data shall be submitted to the Board once in six months and shall also comply with the instruction of GPCB in case of deterioration.
- 4.22 NCT shall intimate the occurrence of any accident, event resulting in discharge of poisonous, noxious or polluting matter or the likely hood of the same into a stream or well to the Regional Office under the intimation to the Member Secretary in accordance with the Section 31 (1) of the Water Act.
- 4.23 NCT shall ensure that valves, pumps, sub-Sea pipeline, MOF system etc are periodically inspected for their integrity and to guarantee their proper functioning. Accurate records of all inspections, unusual findings, actions taken etc shall be strictly maintained as a part of the overall record system.
- 4.24 NCT shall inspect pump station, seafloor stability, navigational aids, pipelines, diffusers, valves etc regularly as per standard code and practices. Records of all inspections, unusual findings, actions taken etc shall be maintained properly.
- 4.25 The efficiency of the marine outfall (diffuser) shall be ascertained regularly along with cleaning of the diffusers & port openings for biofoulers and sediment that might settled inside.
- 4.26 A comprehensive marine and estuarine quality-monitoring programme shall be implemented as recommended by NIO.
- 4.27 NCT shall ensure that there shall be no unauthorized discharge of their member units and in no circumstances, clean water shall be used for dilution of trade effluent.
- 4.28 The printed logbooks shall be maintained and got it certified for:
- Energy/Fuel consumption/ Consumption of chemicals for treatment of effluent
 - Waste water flow at inlet & outlet of FETP
 - Quality of treated effluent being discharged into the deep Sea
 - Quantity of sludge generated
 - Laboratory analysis/ reports for each of the specified parameters of liquid effluents and solid sludge samples
- 4.29 NCT shall operate the FETP round the clock even in case of power failure also.

5. CONDITIONS UNDER AIR ACT:

5.1 The following shall be used as fuel.

Sr. No.	Name of Fuel	Quantity
1.	Diesel	300 Lit/Hr

5.2 The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height in Meter	Air Pollution Control Measure	Parameter	Permissible Limit
1.	DG sets - 2 Nos. Cap. 1275 KVA Each	10	---	Particulate matter	120 mg/NM ³
				SO ₂	80 ppm
2.	DG set Cap. 1250 KVA (stand by)	15		NO _x	40 ppm

5.3 There shall be no process emission from the manufacturing process as well as any other ancillary process.

5.4 The concentration of the following parameters in the ambient air within the premises of the FETP shall not exceed the limits specified here under:

Parameters	Permissible Limit (Microgram /M3)	
	Annual	24 Hours Average
Particulate Matter (PM ₁₀)	60	100
Particulate Matter (PM ₂₅)	40	60
Oxide of Sulphur (SO _x)	50	80
Oxide of Nitrogen (NO _x)	40	80

- Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 for hourly at uniform intervals.

24 Hourly or 08 hourly or 1 Hourly monitored values, as applicable, shall be complied with 98 % of the time in a year 2 % of the time they may exceed the limits but not on two consecutive days of monitoring.

- 5.5 The applicant shall install & operate comprehensive adequate air pollution in order to achieve prescribed norms control system so as to achieve standards.
- 5.6 The applicant shall operate FETP / air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified in condition no. 5.2 & 5.4 above.
- 5.7 The consent to operate the FETP shall lapse if at any time the parameters of the gaseous emission are not within the tolerance limits specified in the condition no. 5.2 & 5.4 above.
- 5.8 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The



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- chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 5.9 NCT shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
- 5.10 NCT shall provide arrangement for acoustic enclosure to keep noise level within norms.
- 5.11 NCT shall take precautionary measures to avoid fugitive emission within the premises of FETP.

6. GENERAL CONDITIONS:

- 6.1 Any change in personnel, equipment or working conditions as mentioned in the consent forms/order should immediately be intimated to this Board.
- 6.2 In case of change of ownership/management, the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 6.3 NCT shall provide all the staff with face shield gas mask, hand gloves, gumboots, helmet of green colour having logo of NCT and adequate training for operation of FETP.
- 6.4 Periodic medical checkup of the workers shall be done and records shall be maintained as a measure to provide occupational health protection to the workers.
- 6.5 NCT shall make adequate lighting arrangements all around the FETP.
- 6.6 NCT shall carry out The Environmental Audit half yearly and the Environmental Statements pertaining to the previous year shall be submitted to the GPCB latest by 30th September every year.
- 6.7 The Environmental Management Cell shall be set up to ensure implementation and monitoring of environmental safe guards and other conditions stipulated by the statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. This Cell/Unit also coordinate the exercise of the Environmental Audit and preparation of the Environmental Statements.
- 6.8 NCT shall operate and maintain FETP as per the guideline published by CPCB, New Delhi for "Management, operation and maintenance of CETPs".
- 6.9 The funds earmarked for the environmental protection measures should not be directed for any other purpose and year wise expenditure should be reported to this Board & to the Government.

7. AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTE Form-2 (See rule 6 (2)).

- 7.1 Number of authorization: **AWH-119846, Date of Issue 02/07/2022, Valid up to 24/07/2026.**
- 7.2 **M/s. NARMADA CLEAN TECH** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at **AT: SURTI BHAGOR, UMARWADA ROAD, NEAR GUJARAT GAS CO. LTD, ANKLESHWAR, DIST: BHARUCH.**

Sr. No.	Name of Hazardous Waste	Quantity	Category	Facility
1	ETP Sludge / Waste	36,500 MT/Year	35.3	Collection, storage, Transportation, Disposal at TSDF-BEIL- Ankleshwar.

Sr. No.	Name of Hazardous Waste	Quantity	Category	Facility
2	Used Oil	3 KL/Year	5.1	Collections, storage, transportation, Disposal by selling to Registered Re-refiners.

7.3 The authorization is hereby granted to operate a facility as above.

7.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

8. TERMS AND CONDITIONS OF AUTHORISATION:

- 8.1 NCT shall comply with the provisions of the Environment (Protection) Act - 1986 and the rules made there under.
- 8.2 The authorization shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- 8.3 The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- 8.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- 8.5 It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- 8.6 An application for the renewal of an authorization shall be made as laid down in rule 6 (2).
- 8.7 NCT shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No. 657 of 1995 dated 14th October 2003.
- 8.8 NCT shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises.
- 8.9 NCT shall have to manage waste oil, discarded containers etc., process waste as per Amended Rules - 2016 and shall apply Authorization for all applicable waste as per Amended Rules-2016.
- 8.10 NCT shall submit annual report within 15 days and subsequently by 31st January every year.
- 8.11 NCT shall store generated hazardous solid waste in a secured double lined storage with impervious liner and leachate collection facility within the premises. The leachate from the storage facility of hazardous solid waste shall be sent back to the FEETP for further treatment.
- 8.12 Handling, manufacturing, storage and transport of hazardous chemicals shall be accordance with the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.

For and on behalf of
Gujarat Pollution Control Board

Arun G. Patel

(Arun G. Patel)
Environment Engineer



Action Plan to control overflow of contaminated storm water into Amravati River

Sr. No.	Name of Work	Action Taken	Work Start date	Timeline	Amount	Remarks
1	Providing and Construction of RCC SWD near MSW plot to C pumping Station at NA, GIDC, Ankleshwar	<ul style="list-style-type: none"> As Per GPCB direction, there was De-silting work done near new C pump station. This work was done to prevent the overflow of the contaminated effluent water which was contaminated in rainy water in monsoon season. To prevent the overflow of bund or reservoir in heavy rain, it is planned to construction of RCC storm water drain directly bypassing the reservoir up to the C pumping station well which will directly lift the contaminated effluent water from C pump to FPS. Agency was appointed for the work of providing and Construction of RCC SWD near MSW plot to C pumping Station. Work is under progress it will be completed within time limit physical progress of the work is about 70 % Work order has been awarded by NAA for providing RCC SWD. Work is in progress. 	Oct-2022	Feb-2023	3.98 Cr	
2	Providing and Laying and fixing of 710 mm dia. HDPE pipe line from Sajjan India to C pumping station at NA, GIDC, Ankleshwar.	<ul style="list-style-type: none"> 710 mm HDPE rising main line to be installed by NAA, cost estimate prepared. After approval of the Board of Management of NA, work order vide no. NTA/ANK/3748 is awarded and work is in progress. 	Oct-2022	April-2023	1.13 Cr	
3	Laying of Over ground pipeline from Member unit to nearby Pocket at NA GIDC	<ul style="list-style-type: none"> Joint meeting was held on date 17-12-2022 in the chairmanship of GPCB, NCT, NAO, AIA and representative of member Industries about Laying of Over ground pipeline from Member unit to nearby 	Jan-2023	May-2023	--	

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	Ankleshwar.	<ul style="list-style-type: none"> • All Member Industries Instructed vide letter No.1007 dated 22-12-2022 for lay their appropriate over ground effluent pipeline for discharge point to nearest pocket. • Work is under progress by member unit, it will be completed within time limit physical progress of the work is about 10 %. 				
4	Upgradation of Pumping Station 'C'	<ul style="list-style-type: none"> • For increasing efficiency of Pumping station, it is required to replace the existing old pumping electro mechanical equipment & pump motor sets of drainage system. • Due to that contaminated effluent in rainy season of storm water drain lifting capacity will be increased. • For that work Agency was appointed for Design, supply, Installation, Testing and commissioning of electro mechanical equipment's including HNC type pump motor sets for drainage system. • Work is under progress by agency, it will be completed within time limit physical progress of the work is about 40 %. 	June-2022	April-2023	1.52 Cr	
5	Installation of Continuous monitoring system for the parameters like Flow, pH, COD/TOC, TN (by Red- Large and Medium scale industries) and shall connect with GPCB / CPCB server.	<ul style="list-style-type: none"> • For Continuous monitoring the parameters like Flow, pH, COD/TOC, TN (by Red- Large and Medium scale industries) and shall connect with GPCB / CPCB server will be installed. • And Also TOC meter will be installed at the END of natural creek for monitoring parameter of contaminated storm water. • Work is under progress, it will be completed within time limit. 	Feb-2023	May-2023		

Sr. No.	Name of Work	Action Taken	Work Start date	Timeline	Amount	Remarks
6	Engineering, Procurement, Design, supply Installation, Testing, Commissioning and Labour for the "CCTV Surveillance System" Along with software and mobile app and all types of allied accessories including 5 year comprehensive warranty with OP & M & R required at NA GIDC Ankleshwar.	<ul style="list-style-type: none"> • CCTV Surveillance System will be helpful to improve close monitoring to stop unauthorized discharge in natural creek and other un-appropriate activities in notified area. • CCTV Surveillance System will be planned at all the entry & exit point of estate, all major junction and all pumping station. • For that work Agency was appointed and work order No. NTA/ANK/3606 Dt. 12/10/2022 is awarded. • Work is under progress by agency, it will be completed within time limit physical progress of the work is about 20%. 	Oct-2022	April-2023	3 Cr	
7	Enhancement of capacity of lifting of effluent from pumping station 'C' to FPS.	<ul style="list-style-type: none"> • Multi Media Consultant Pvt. Ltd. was appointed for work of 710 mm dia. Raising main from C Pumping station to Opposite Ami Organic Pocket Chamber". • General arrangement drawings and layout drawing and Estimate of 710 mm dia. Raising main from C Pumping station to Opposite Ami Organic Pocket Chamber was submitted by letter on dated. 05/12/2022. • Survey and design of the drainage network is in progress. 				

